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**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

**CP(CAA) No. 9/NCLT/AHM/2018  
CA(CAA) No. 141/NCLT/AHM/2017**

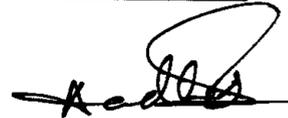
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

Name of the Company: Dhanraj Organics Pvt Ltd.  
Section of the Companies Act: Section 230-232 of the Companies Act, 2013

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. **AADHAR SHARMA**



2.

**ORDER**

Learned Advocate Mr. Aadhar Sharma present for Petitioner.

Proof of service of notice on statutory authorities filed.

Common representation of Regional Director received.

No representation received from other statutory authorities.

No representation received from Public.

Heard arguments of learned Counsel for Petitioner.

Petition is admitted.

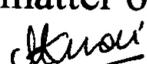
Date of hearing fixed on 20.02.2018.

Petitioner shall advertise Notice of hearing of this petition in "Choutha Sansaar" Indore edition and "Free Press" Daily Indore Edition not less than ten days before fixed date of hearing, calling for objections, if any, on or before the date of hearing.

Petitioner shall issue notices to Regional Director informing the date of hearing.

Meanwhile petitioner may file reply, if any, on representations of Statutory Authorities.

List the matter on 20.02.2018 for hearing.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 12th day of January, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**